

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13221/2026

[Arising out of impugned final judgment and order dated 02-04-2026 in CRLA No. 2487/1985 passed by the High Court of Judicature at Allahabad]

SHYAM KALI

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

IA No. 172589/2026 - EXEMPTION FROM FILING O.T.

Date : 14-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Kush Sharma, Adv.
Mr. Himanshu Bhushan, AOR
Ms. Shagun Srivastava, Adv.
Mr. Varun Sharma, Adv.
Ms. Niharika Tanwar, Adv.

For Respondent(s) : Dr. Vijendra Singh, AOR
Ms. Pritika Dwivedi, Adv.
Mr. Aniket Tiwari, Adv.
Ms. Apurva Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Dr. Vijendra Singh, learned counsel, appears on advance notice, accepts notice on behalf of the respondent-State of Uttar Pradesh.
3. Reply/counter-affidavit has already been filed on

behalf of the respondent-State.

4. Let the original Trial Court record be requisitioned.

5. List the matter after two weeks.

(RAHUL KUMAR)
COURT MASTER (SH)

(KOMAL)
COURT MASTER (NSH)